

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5.

C.P.(CAA)/277(MB)2023

IN

C.A.(CAA)/33(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.11.2023**

NAME OF THE PARTIES: Moncon Exports Pvt. Ltd.

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Ahmed Chunawala a/w Ms. Meghna Arvind and Mr. Prakash Shinde i/b MDP & Partners, Ld. Counsel for the Petitioner Companies present.
2. Ld. Counsel for the Petitioner seeks time to file an affidavit in relation to board resolution for changing of the appointed date. Time granted.
3. List this matter for further consideration on **22.11.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)